

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 240/AT/2025

Subject : Petition under Section 63 of the Electricity Act, 2003 for Adoption of Tariff discovered through Competitive Bidding Process for procurement of power from the 1200MW ISTS-Connected Wind-Solar Hybrid Power Projects as per the Guidelines for Tariff Based Competitive Bidding Process for Procurement of Power from Grid Connected Wind-Solar Hybrid Power Projects, Ministry of Power, Government of India dated 21.08.2023 and its amendments thereof.

Petitioner : NTPC Limited (NTPC)

Respondents : Green Prairie Energy III Private Limited & Ors.

Date of Hearing : **13.3.2025**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Sakie Jakharia, Advocate, NTPC
Ms. Ishita Ahuja, Advocate, NTPC
Ms. Sheila, NTPC

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition had been filed for the adoption of tariff for the 1200 MW power from ISTS connected with Wind-Solar Hybrid Power Projects in India and selected through the competitive bidding process as per the Bidding Guidelines issued by the Ministry of Power on 21.8.2023. The learned counsel requested that a notice be issued in the matter.

2. Considering the submissions made by the learned counsel for the Petitioner, the Commission ordered as under:

(a) Admit and issue notice to the Respondents, subject to the just exceptions;

(b) The Respondents to file their respective replies, if any, within two weeks with a copy to the Petitioner, who may file its rejoinder(s), if any, within two weeks thereafter.

3. The Petition will be listed for hearing on **25.4.2025**.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)